

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of the tariff of 1200 MW inter-State Transmission System (ISTS) Solar PV Power Projects with 600 MW/1200 MWh Energy Storage System (ESS) and selected through competitive bidding process (SECI ISTS XV) as per the Guidelines of the Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : ACME Solar Holdings Limited and Ors.
- Date of Hearing : **19.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1200 MW solar power projects connected with the inter-State transmission system (ISTS) with 600 MW/ 1200 MWh Energy Storage System and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems*" dated 9.6.2023 ('the Guidelines') issued by the Ministry of Power, Government of India.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
- (a) Admit and issue notice to the Respondents subject to just exceptions.
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner who may file its rejoinder within a week thereafter.
3. The Petition will be listed for hearing on **17.10.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**